

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.6 – IA 1002 of 2022  
In  
CP(IB) 848 of 2019

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Invesco Asset Management (India) Pvt Ltd  
V/s  
Sintex Industries Ltd

.....Applicant

.....Respondent

**Order delivered on 17/11/2022**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Navin Pahwa, Sr. Adv.  
For the Suspended  
Management : Mr. Arjun Sheth, Adv. a/w. Ms. Rhea Sevak, Adv.  
For the Assistant  
Director : Mr. Shiv Pal Singh, ( NWR)

**ORDER**

**IA 1002 of 2022**

Application is filed for seeking preponement of date of hearing of IA 275 of 2022, which is the application for approval of Resolution Plan. Learned Sr. Counsel Mr. Pahwa states that the next date of hearing is 07.12.2022, and the request is to prepone it to 22.11.2022.

In view of both Members taking multiple Benches of various stations request cannot be considered, hence, this application is disposed of without any relief.

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**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**